

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-120/2003/524/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Barnali Mahanta,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the th 19 January, 2024.

Sub: **Restricted holiday.**

Ref:- Your letter No. MACT/GLP/2024/94, dtd. 17.01.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted permission to **avail restricted holiday on 17.01.2024, along with station leave permission.** The District and Sessions Judge, Goalpara and, in his absence, the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-120/2003/525-526/A, dated, 19-01-2024
Copy to:

1. The District and Sessions Judge, Goalpara.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

S.P.
JT. REGISTRAR (VIGILANCE)